

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

3.

**IA 5128(MB)2023
IA 5127(MB)2023
APPEAL (IBC)/55(MB)2023
IN C.P. (IB)/3176(MB)2019**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **14.02.2024**

NAME OF THE PARTIES:

Noble Co-Operative Bank Ltd
Vs
Independent Tv Ltd

SECTION: 7, 66(1), 42 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Maulik Chokshi, Ld. Counsel for the applicant/RP present. Mr. Vedant Chalel, Ld. Counsel for the Respondent No.1 in IA-5128(MB)2023 present. Mr. Aditya Tyagi, Ld. Counsel for the Respondent No. 9 and R10 in IA-5128(MB)2023 & IA-5127(MB)2023 present. Mr. Rishab Jaisani, Ld. Counsel for the Applicant present. Mr. Nadeem Sharma, Ld. Counsel for the Respondent present. Mr. Khare, Ld. Counsel for the Respondent No.5 present.
2. Registry is directed to issue Court Notice to the Respondents i.e. R-2 to R-4, R-6 to R-8 & R-11 clearly indicating the next date of hearing. The Respondents R-2 to R-4, R-6 to R-8 & R-11 are directed to file reply within two weeks and file proof of service.

3. Counsel for the RP submits that Respondent No.9 and R10 filed their reply in both IAs. R-5 undertakes to file reply. Respondent No.1 seeks time to file reply in both IAs. At request, three weeks time is granted for filing reply.
4. Counsel for the RP directed to complete their pleading before the next date of hearing.
5. List this matter for hearing on **19.03.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)